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Title :Need to provide a comprehensive policy framework for investment and sustainable economic growth of Andhra Pradesh.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM) : I would like to bring to the notice of the Government that Andhra Pradesh Re-organisation Act, 2014 has done serious injustice to the residual Andhra Pradesh. It distributed assets based on location while apportioning liabilities on the population ratio. Considering that virtually all the major assets are located in and around Hyderabad city which has since become an integral part of Telengana. Despite it being the common capital, Andhra Pradesh has forfeited all major economic assets and inherited huge liability without having the wherewithal to service the debt. Further Andhra Pradesh, by virtue of its location, is vulnerable to serious natural calamities. Therefore, the Union Government needs to create a level playing ground through a proactive policy framework and substantial financial package, apart from creating an ecosystem for investment and sustainable economic growth. Andhra Pradesh is likely to plunge into deep financial crisis with adverse consequences for its citizens especially the poor and vulnerable. So kindly do justice to Andhra Pradesh.